

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 2688
TO BE ANSWERED ON 12.03.2018**

WOMEN AGRICULTURAL LABOURERS

†2688. SHRI KAPIL MORESHWAR PATIL:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the women agricultural labourers are not being given minimum wages as per Minimum wages Act;**
- (b) if so, the details thereof and the reaction of the Government thereto;**
- (c) whether the Government has made any assessment regarding the condition of women agricultural labourers;**
- (d) if so, the details and the findings thereof and the follow-up action taken by the Government thereon; and**
- (e) the steps taken/proposed to be taken by the Government to improve the condition of women agricultural labourers in the country?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

- (a) & (b):** Agricultural Labour is a scheduled employment under the Minimum Wages Act, 1948. Accordingly the minimum wages fixed by the Appropriate Government are equally payable both to male and female workers and the Act does not discriminate on the basis of gender.
- (c):** No, Madam.
- (d):** Doesn't arise in view of (c) above.
- (e):** Equal Remuneration Act, 1976 provides for payment of equal remuneration to men and women workers for the same work or work of similar nature without any discrimination. The Act is effectively enforced by the Central and State Government by conducting regular inspections to detect the violation of provisions of the Act by establishments. The office of Chief Labour Commissioner (Central) in the Central Sphere and State Government in State Sphere are the appropriate authorities to conduct inspection to ensure implementation of the provisions of the Act. Officers of the appropriate Government notified as Inspectors make inspections and prosecute those found violating provision of the Act.
